COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 109 OF 2018 & IA NO. 218 OF 2018

Dated: 4th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Ltd. Appellant(s)

Versus

Kerala State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. P. V. Dinesh

Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Sriram Parakkat

ORDER

IA NO. 218 OF 2018

(Application for exemption from filing certified copy of the impugned order)

Ms. Arushi Singh, Learned Counsel appearing for the Appellant submitted that for the reasons stated in the application for exemption from filing certified copy of the impugned order, the IA No.218 of 2018 may kindly be allowed. Her submission is placed on record.

In the light of the statement made by the learned counsel for the Appellant in the application and the reasons stated therein, the application being IA No. 218 of 2018 is allowed. The application is disposed of.

APPEAL NO. 109 OF 2018

Admit. Issue notice to the Respondent returnable on 27-7-2018.

Mr. Sriram Parakkat, Learned Counsel accepts notice on behalf of the Respondent and prays for six weeks' time to file reply. Ms. Arushi Singh, Learned Counsel appearing for the Appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions made by the learned counsel for the Respondent and the Appellant, as stated above, are placed on record.

Six weeks' time is granted to the learned counsel for the Respondent to file reply on or before 15-6-2018 after serving copy on the other side. Thereafter, three weeks' time is granted to the learned counsel for the Appellant to file rejoinder on or before 6-7-2018, after serving copy on the other side.

List the matter on <u>27-7-2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member